

# **THE HIGH COURT OF MEGHALAYA AT SHILLONG**


## **NOTIFICATION**

Dated, Shillong, the 12<sup>th</sup> July, 2016

No.HCM.II/248/2013-Estt/ 2589

Vide meeting held on 5<sup>th</sup> July, 2016 between Hon'ble the Chief Justice and Hon'ble Judges, High Court of Meghalaya, it is resolved that Hon'ble Mr. Justice Ved Prakash Vaish, Judge, High Court of Meghalaya shall be the Judge-in-Charge of High Court Mediation Committee who shall be assisted in the work of Mediation Committee by the Member Secretary, Meghalaya State Legal Services Authority.

By order;



**REGISTRAR GENERAL**

**Memo. No.HCM.II/248/2013-Estt/**

**Shillong, the .... July, 2016.**

Copy to :

1. The Registrar, High Court of Meghalaya, Shillong.
2. All Joint Registrar, High Court of Meghalaya, Shillong.
3. All Deputy Registrar, High Court of Meghalaya, Shillong
4. All Assistant Registrar, High Court of Meghalaya, Shillong.
5. The System Analyst/LRO/PRO, High Court of Meghalaya, Shillong.
6. The P.S to Hon'ble Judges of High Court of Meghalaya.
7. The Court Officer, High Court of Meghalaya, Shillong.
8. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
9. The Joint Secretary to the Govt. of Meghalaya, Law Department.
10. Office file.

**REGISTRAR GENERAL**